



NUALS Intellectual Property Law Review

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*Call
for
Papers*

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About CIPR, NUALS

The Centre for Intellectual Property Rights (CIPR) at the National University of Advanced Legal Studies (NUALS), Kochi, is dedicated to advancing intellectual property (IP) awareness and fostering research in this dynamic field.

CIPR undertakes interdisciplinary R&D initiatives aligned with its mission to create a comprehensive IP law database, contributing to national intellectual growth. The Centre aspires to become a premier institution for intellectual property law studies in India. Its activities include organizing seminars, workshops, and conferences, as well as publishing its flagship journal, The IP Law Review, and maintaining its blog, The IP Site.



About the Journal

The NUALS Intellectual Property Law Review (ISSN 2582-4244) is a peer-reviewed, double-blind and open-access journal operating under the aegis of the Centre for Intellectual Property Rights (CIPR), NUALS. The Journal, being an exposition of contemporary developments in intellectual property law, encourages authors to explore the latest developments in the field, while also giving readers an insight into overlooked areas of the law.

The Advisory Board of the Journal includes Prof. T Ramakrishna, Prof. (Dr.) V. C Vivekanandan, Prof. (Dr.) G B Reddy, Prof. (Dr.) Bismi Gopalakrishnan, Dr. Arul George Scaria, Adv. Swapna Sundar, Adv. Elizabeth Puthren and Adv. Raghul Sudheesh.

Past issues of the journal can be accessed [here](#)



Call for Papers

Deadline: 02 March, 2025

The journal invites contributions for the 6th Volume of the Journal from academicians, practitioners of the legal profession, researchers, post-graduates and under-graduate students of law. Contributions may be in the form of articles, essays, notes, commentaries and reviews. Submissions will be put through an exhaustive review process and published on the official website of the Journal, University, as well as CIPR. Notes, Comments & Reviews

ARTICLES

(5000 - 7000 words)*

This category includes submissions that undertake comprehensive legal analysis of nuanced issues. Authors are encouraged to explore an issue through multiple angles and also provide their own opinions and suggestions.

ESSAYS

(3000 - 5000 words)*

This category includes submissions that are in-depth and focused analysis of a specific legal issue. The author is encouraged to provide a critical and original analysis, along with innovative and practical suggestions.

NOTES, COMMENTS & REVIEWS

(1000 - 3000 words)*

The submissions under this category are succinct and critical commentaries on recent legal events or developments. Originality and relevance are primary considerations.

**Word count is exclusive of footnotes. Longer submissions will be considered at the discretion of the editorial board.*

Guidelines for Submission

1. All submissions must include an abstract not exceeding 300 words.
2. Submissions must be accompanied by a brief note including the following information:
 - Name
 - Postal Address
 - Name of Institution
 - Course of Study (if applicable)
 - Academic Year
 - Contact Number
3. In submission of work, the author undertakes that the work is original and has not been submitted, accepted or published elsewhere.
4. All submissions will be subject to a plagiarism check at the first stage of evaluation. If work is found to be unoriginal or plagiarised (including self-plagiarism), it will be rejected at the first instance. The Journal also reserves the right to revoke the acceptance upon a finding of plagiarism at any stage of the submission or editing process.
5. Co-authorship is allowed for a maximum of two authors.
6. Authors will be intimated of receipt of submission within one week from date of submission.

Formatting Guidelines

1. The submission must be made in .doc/ .docx/ .odt format only. PDFs of submissions will not be accepted.
2. The body of the manuscript must be according to the following specifications:
 - Times New Roman font
 - Font size 12
 - Line spacing 1.5
3. Submissions must follow the Bluebook (21st edition) style of citation. Footnotes must be in Times New Roman, font size 10 with single line spacing.

How to submit?

All submissions are to be made in electronic form and must be sent to
ciprlawreview@nuals.ac.in

Submission Deadline

Submissions must be received on or before March 2, 2025 (Sunday).

For further queries, contact: ciprlawreview@nuals.ac.in

